

NATIONAL COMPANY LAW TRIBUNAL
SINGLEBENCH
CHENNAI

(4)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/02/2018 AT 10.30 AM

PRESENT: SHRI CH.MOD SHARIEF TARIQ (JUDICIAL MEMBER)

APPLICATION NUMBER :
PETITION NUMBER : CP/76/2018
NAME OF THE PETITIONER : RDC CONCRETE INDIA PVT LTD
NAME OF THE RESPONDENT : KTR ENTERPRISES PVT LTD
UNDER SECTION : 252

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. Ms. B. Shakkhipriya and A Vidya. For M/s. King & Poutnidy.	Counsel for Operational Creditors.	A. Vidya
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ORDER

Counsel for Petitioner present, submitted the arguments. The Application is admitted for hearing. The Counsel for the Applicant submitted that notice has been sent to the registered office of the Corporate Debtor and also to the branch office of the Corporate Debtor. But the envelopes returned with an endorsement 'left'. In the circumstances, the Applicant is directed to serve the notice on the Corporate Debtor by way of substituted service by publishing notice in the newspapers, one in English and another one in vernacular language have been wide circulation in the area where the registered office of the Corporate Debtor is situated and filed a proof along with an affidavit by the next date of hearing. Put up on **27.02.2018 at 10.30 AM.**

sd/-
(CH.MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)